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W.P(C)No. 13029 OF 1985  
ITEM No.43

Court No. 8

SECTION PIL  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A.No.203 IN Writ Petition(Civil) No.13029/1985  
( On behalf of Transport Deptt. Govt. of NCT of Delhi )

M.C.MEHTA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

( For Directions )

Date : 20/12/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL  
HON'BLE MR. JUSTICE H.K. SEMA

Mr. Harish N. Salve, Sr.Adv. (AC)  
Mr. Uday U. Lalit, Adv. (AC)

For Petitioner (s) In person (NP)

For Respondent (s) Mr. Mukul Rohtagi, ASG.  
Mr. SWA. Qadri, Adv.  
Mr. DS. Mahra, Adv.

Mrs. Manik Karanjawala, Adv.

Mr. Vijay Panjwani, Adv.

Mr. Sri Narain, Adv.  
Ms. Anjali Jha, Adv. for  
M/s S. Narain & Co.,Adv.

Mr. Siddharth Yadav, Adv.  
Mr. Pramod Swarup, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J  
.SP2

Parties may respond to I.A.No.203 within four weeks.  
Meanwhile, we modify the order dated 16th December, 1997 and  
permit fresh registration of 5000 (Five thousand) new Auto  
Rickshaws on CNG/LPG mode. List the matter after four weeks.

.SP1

(S. Thapar)  
PS to Registrar

(V.P. Tyagi)  
Court Master